



**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK,**

ORDER SHEET

COURT NO. : 1

24/01/2019

M.A./260/338/2018 A PATRA
O.A./260/52/2018 -V/S-
FOR TIME TO COMPLY ORDER DT. INCOME TAX
24.05.18

ITEM NO:24

FOR APPLICANTS(S) Adv. : Mr.J.M.Patnaik

FOR RESPONDENTS(S) Adv.: Mr.S.Behera, Sr. Panel Counsel

Notes of The Registry	Order of The Tribunal
	<p>Heard both the learned counsels for the applicant and the respondents.</p> <p>MA No. 338/2018 has been filed by the respondents requesting for 10 months' time to complete the Disciplinary Proceeding against the applicant. Vide order dated 24.5.2018 the respondents were given time of four months to finalise the Disciplinary Proceeding. The present MA has been filed on 27.9.2018, almost after expiry of four months' period which was allowed by the Tribunal.</p>
	<p>In view of the above it is not possible to consider for further 10 months' period to complete the Disciplinary Proceeding against the applicant. The present position of the proceeding is also not clear.</p>
	<p>Learned counsel for the applicant submitted that the applicant has retired in the meantime and all his retirement dues are withheld because of the Disciplinary Proceeding. He also submitted that</p>

challenging the order dated 24.5.2018 the applicant has moved Hon'ble High Court.

Since the matter is pending before the Hon'ble High Court we are not inclined to pass any order in the MA which is disposed of.

Copy of this order be handed over to the learned counsel for the respondents.

(SWARUP KUMAR MISHRA)
MEMBER (J)

(GOKUL CHANDRA PATI)
MEMBER (A)

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